

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

SPECIAL LEAVE PETITION (CIVIL) Diary No(s). 57811/2024

[Arising out of impugned final judgment and order dated 17-08-2023 in WP No. 4466/2019 17-08-2023 in WP No. 4092/2019 passed by the High Court of Judicature at Bombay at Nagpur]

MAHARASHTRA STATE ROAD TRANSPORT CORPORATION

Petitioner(s)

VERSUS

VYANKATESH

Respondent(s)

(IA No. 21360/2025 - CONDONATION OF DELAY IN FILING, IA No. 21359/2025 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT, IA No. 21361/2025 - EXEMPTION FROM FILING O.T. & IA No. 21358/2025 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

WITH

SLP (CIVIL) Diary No(s). 57444/2024

(IA No. 24177/2025 - CONDONATION OF DELAY IN FILING, IA No. 24178/2025 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT, IA No. 24180/2025 - EXEMPTION FROM FILING O.T. & IA No. 24188/2025 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

Date : 31-01-2025 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE AHSANUDDIN AMANULLAH
HON'BLE MR. JUSTICE PRASHANT KUMAR MISHRA

For Petitioner(s) Ms. Mayuri Raghuvanshi, AOR
Mr. Vyom Raghuvanshi, Adv.
Ms. Akanksha Rathore, Adv.
Ms. Kinjal Sharma, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Tag with SLP(C)No.19499/2024 @ Diary No.15023/2024.

2. Learned counsel for the petitioner(s) is permitted to serve the respondent(s)-employee(s) through dasti service in addition to the regular mode.

(NIRMALA NEGI)
COURT MASTER (SH)

(RENU BALA GAMBHIR)
ASSISTANT REGISTRAR